APPENDIX-III-a

PART -III

HARYANA GOVERNMENT

FOREST DEPARTMENT

NOTIFICATION

The 4th August, 1972

No. S.O. 129/C.A. 16/27/S32/72- Whereas by Haryana Government Notification No. S.O. 44/CA/16/27/S. 29/72, dated the 6th March, 1972 certain waste lands mentioned in the Schedule appended thereto, have been declared to be protected forest under Section 29 of the Indian Forest Act 1927.

Now, therefore, in exercise of the powers conferred by Section 32 of the Indian Forest Act, 1927, the Governor of Haryana hereby makes the following rules applicable to all lands specified under the aforesaid notification:

RULES

1. No person shall cut, fell, saw, convert or remove any tree and timber, for any purpose whatsoever, or collect or remove any forest produce without the previous permission in writing of the Divisional Forest Officer, for the time being in charge of the forest Division in which such lands are situated.
2. No person shall herd, pasture, graze or retain any cattle on the land. However, the concerned Divisional Forest Officer may permit grazing by a limited number of cattle.
3. No person shall set fire to grass, trees or timber or kindle fire in such lands.
4. The concerned Divisional Forest Officer may permit breaking of land by the Executive Engineer in charge of roads, canals and railways for repairs and maintenance of the roads, canals and railway pattaries and for no other purpose.
5. No person shall cut and remove grass without obtaining a permit from the Divisional Forest Officer or his authorize representative.
6. No person shall hunt, shoot or fish on such lands, without obtaining a permit from the Divisional Forest Officer.
7. The Forest Officer may examine any timber or forest produce passing out of such forest at any time to ensure that the timber and the forest produce have been lawfully obtained.

S K MISRA
Secretary to Government, Haryana
Forest Department